

REGISTERED/AD

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Application No 1663/86(F)

Commercial Complex(BDA)
Indiranagar
Bangalore-560038
Dated the 9th September 1986

To

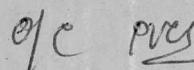
Shri I.R. Prakash
C/O Shri K.N. Prakash,
Advocate for Applicant
No 51, 7th Cross, Sirsi Road,
Chamarajpet, Bangalore-560018

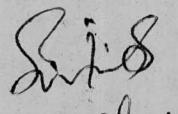
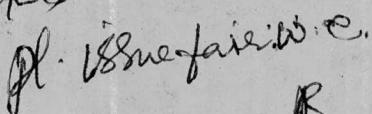
Subject: SENDING COPY OF ORDER PASSED BY THIS TRIBUNAL IN
APPLICATION NO 1663/86(F).

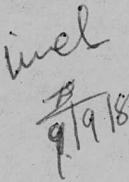
Please find enclosed herewith a copy of the order passed by
this Bench of the Tribunal on 1-9-1986 in the above said
application.

Encl: As above


SECTION OFFICER
(JUDICIAL)


O/C PMS


SJS

P. Ismael W.C.

R

Q 9/9/86

COPY OF ORDER PASSED BY THE CENTRAL
BANGALORE BENCH ON 1-9-86 IN APPLICATION NO 1663/SC
I.R.PRAKASH VERSUS MINISTRY OF COMMUNICATION, DEPTT. OF
TELECOMMUNICATION (BY ITS SECRETARY) AND THREE OTHERS

"Case called. Shri K.N.Prakash, Learned Counsel for the Applicant present. In this application made under Section 19 of the Administrative Tribunals Act of 1985 (Central Act No 13 of 1985), the Applicant has sought a direction to Respondent No 1 to forthwith accept his voluntary retirement from service. While this application was pending, Government of India in the Ministry of Communications has accepted the voluntary retirement sought by the Applicant and has permitted him to retire from service. In view of this, this application no longer survives for consideration. We, therefore reject this application as having become infructuous. But this does not prevent the Applicant from working out his remedies for payment of such terminal benefits as he is entitled to in law before the appropriate authority."

Sd/....
(P. Srinivasan)
Member (AM)
1-9-86

Sd/....
(K.S.Puttaswamy)
Vice-Chairman
1-9-86

"True Copy"

Ranil Jay 9/9/86

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

